An Act further to amend the Constitution (Scheduled Tribes) Order, 1950 for inclusion of certain community in the list of Scheduled Tribes in relation to the State of Tripura.

Be it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:

1. This Act may be called the Constitution (Scheduled Tribes) Order (Amendment) Act, 2022. Short title.

Tripura, in entry 9, after item (iii), the following item shall be inserted, namely:—

“(iiia) Darlong”.

DR. REETA VASISHTA,
Secretary to the Govt. of India.

CORRIGENDA

In the Assisted Reproductive Technology (Regulation) Act, 2021 (42 of 2021), as Published in the Gazette of India Extraordinary, Part II, Section 1, dated the 20th December, 2021, Issue No. 59,—

(i) at page 2, line 32, for “section 15”, read “section 17”;

(ii) at page 2, line 45, for “sub-section (1) of section 24”, read “section 26”;

(iii) at page 3, line 13, for “section 15”, read “section 17”;

(iv) at page 4, line 3, for “sub-section (1) of section 24”, read “section 26”.

Amendment of Constitution (Scheduled Tribes) Order, 1950.

C.O. 22.

Corrigenda.